



2026:AHC:42763-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 515 of 2026

Vikas Kumar

.....Petitioner(s)

Versus

State of Uttar Pradesh and 5 others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Kumar Yadav, Prashant Kumar Singh
Counsel for Respondent(s)	: Jagdish Pathak (S.C.), Krishna Kant Singh

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed seeking a direction to the respondent No. 4 - Lokpal, MGNREGA, Etah to conduct a physical inspection personally including Amrit Sarovar works and direct an independent inquiry by Senior Officer or Vigilance Agency into MGNREGA works of Gram Panchayat-Barai, Kalyanpur from 2022-25.
2. A perusal of the petition indicates that the petitioner himself has approached the Lokpal, MGNREGA, Etah, who is undertaking the inquiry and has formed a committee for holding the inspection.
3. Filing of the petition seeking direction to the Lokpal to hold personal inspection and despite pendency of the complaint before the Lokpal to seek independent inquiry, essentially, is for the purpose of creating pressure on the Lokpal, which attempt cannot be countenanced.
4. The petition is, therefore, dismissed.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 25, 2026
Mukesh Pal/Jyotsana